

Company Appeal (AT) No. 142 of 2018

IN THE MATTER OF:

Sunshine Technobuild Pvt. Ltd. ...Appellant

Versus

Pratik Jayesh Vira & anr. ...Respondents

Company Appeal (AT) No. 143 of 2018

IN THE MATTER OF:

Mayurpankh Fine Builders Pvt. Ltd. ...Appellant

Versus

Pratik Jayesh Vira & anr. ...Respondents

Company Appeal (AT) No. 144 of 2018

IN THE MATTER OF:

Mayurpankh Properties Pvt. Ltd. ...Appellant

Versus

IVEM Advisory Services Pvt. Ltd. ...Respondent

Company Appeal (AT) No. 145 of 2018

IN THE MATTER OF:

Sun-N-Shine Entertainers Pvt. Ltd. ...Appellant

Versus

Pratik Jayesh Vira & anr. ...Respondents

Company Appeal (AT) No. 146 of 2018

IN THE MATTER OF:

Sunshine Merchants Pvt. Ltd.

...Appellant

Versus

Pratik Jayesh Vira & anr.

...Respondents

Present:

For Appellant : **Mr. G. Saikumar, Ms. Saumya Sharma, Mr. Samir Malik, Mr. Farmaan Ali and Ms. Sowmya Saikumar, Advocates**

For 1st Respondent: **Mr. Amit DHINGA, Advocate**

ORDER

01.05.2018 The same very impugned order dated 5th April, 2018 was challenged in *Company Appeal (AT) No. 135 of 2018* wherein the Appellate Tribunal by order dated 26th April, 2018 observed as follows:-

“Heard the learned Counsels appearing on behalf of both the parties.

In view of the pendency of the Company Petition, we are not inclined to interfere with the impugned order dated 05.04.2018 passed by National Company Law Tribunal, Mumbai Division-I, Mumbai (hereinafter referred to as ‘Tribunal’) in CP 21/241-244/MB/2017 nor inclined to express any opinion with regard to observations as made in the impugned order. However, taking into consideration that the matter is pending since long, we direct the parties not to ask for unnecessary adjournments and to pursue the

Company Petition for its disposal at an early date. The Tribunal is expected to dispose of the Company Petition on an early date, preferably within three months, without granting unnecessary adjournments to the parties. It is expected that the parties will not file unnecessary Interlocutory Applications to drag the proceeding.

The Appeal is disposed of with aforesaid observation.”

These appeals having been preferred against same very impugned order, these appeals are disposed of with similar observations. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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